

COURT-II

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

**IA NO. 968 OF 2017 IN
DFR NO. 3864 OF 2017**

Dated: 14th November, 2017

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N.K. Patil, Judicial Member**

In the matter of:

| | | |
|---|-----|----------------------|
| GMR Warora Energy Limited | ... | Appellant(s) |
| Vs. | | |
| Central Electricity Regulatory Commission & Ors. | ... | Respondent(s) |

Counsel for the Appellant (s) : Mr. Matrugupta Mishra
Mr. Hemant Singh
Mr. Shourya Malhotra

Counsel for the Respondent(s) :

ORDER

The learned counsel for the appellant states that the defects shall be cured during the course of the day and requests that the matter may be adjourned to 15.11.2017.

Accordingly, list the matter on **15.11.2017.**

(Justice N.K. Patil)
Judicial Member

(I. J. Kapoor)
Technical Member

mk/vt